

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,
Principal District and Sessions Judge,
Perambalur.**

Thursday, this the 27th day of August, 2020

E. Bail No.562/2020

in

E. Bail No.498/2020

Alagarasan, 57/2020, (A-2),
S/o.Subramaniyan,
Rose Nagar, Perambalur,
Perambalur Taluk & District.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,
D.C.B.-Perambalur.
Cr.No.02/2020.
Offence U/S.406, 420 and 386 IPC.

... Respondent/Complainant.

This petition coming on this day before me for order in the form of e-bail by Thiruvallargal.P.Kamarasu and S.Velmurugan, Advocates for the petitioner and the Public Prosecutor for the State and upon hearing for them, this Court has delivered the following...

ORDER


This petition has been filed U/s.438(ii) Cr.P.C. for granting of modification in the earlier order in E. Bail No.498/2020, dated 17.08.2020.

2. The learned Counsel for the petitioner submitted that this Court has already granted anticipatory bail in E.Bail No.498/2020 dated 17.08.2020 and in that petition it is wrongly mentioned that the co-accused (A1) was released on bail before the Judicial Magistrate Court No.I, Perambalur in E.Bail No.65/2020, dated 17.07.2020 instead of E.Bail No.59/2020, dated 17.07.2020. Hence the same may be modified.

3. The petitioner Counsel has wrongly mentioned the E. Bail No.65/2020, dated 17.07.2020 instead of E.Bail No.59/2020, dated 17.07.2020 is alone modified

and also this Court has observed in the E Bail No.498/2020, dated 17.08.2020 that the accused surrendered on or before 27.08.2020. The petitioner filed this modification on 25.08.2020 and taken today. The petition filed for modification in time. Hence this Court extended the time to surrender the accused on or before 03.09.2020. There is no modification in other condition in E Bail No.498/2020, dated 17.08.2020.

Pronounced by me in open Court, this the 27th day of August, 2020.


Principal District and Sessions Judge,
Perambalur.

Copy sent through e-mail:

1. The Judicial Magistrate No.I, Perambalur.
2. The Public Prosecutor, Perambalur.
3. The Inspector of Police, D.C.B., Perambalur.
4. The Advocate for the petitioner.